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O.A.No. 495 of 2006.

Order dated 09-06-2006.

Or. 26. 22. 08. 06

For further
orders my
implementation
of order in
M.A. 495/06.

Since this case is going to be disposed of at this admission stage, the defects pointed out by the Registry are hereby ignored with direction to the Registry to register this case and a number be assigned.

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MEMBER(ADMN.)

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2. Order dated 09-06-2006.

By filing M.A.No. 342 of 2006, 32 Applicants have sought for permission of this Tribunal to prosecute this case jointly. Having heard Mr. Nandy, learned counsel appearing for the Applicants and Ms. S. Mohapatra, learned additional Standing Counsel for the Union of India on whom a copy of this O.A. has already been served, the prayer made in this M.A. No. 342 of 2006 is allowed and the same is accordingly disposed of.

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MEMBER(ADMN.)

3. Order dated 09-06-2006.``

32 Applicants seeking directions to the Respondents for computation of their entire service period for all purposes have approached this Tribunal in the present Original Application filed under section 19 of the Administrative Tribunals Act, 1985. It is seen that earlier also some of the similarly situated employees have approached this Tribunal in O.A. No. 160 of 2006 which was disposed of on 22-02-2006 under Annexure-4 with direction to the Respondents to treat the said OA as representation and consider the grievance of the Applicant. It is seen that the Applicants have approached this Tribunal without making efforts to redress their grievances at the hands of their authorities. In this view of the matter, having heard Mr. Nandy, learned counsel appearing for the Applicants and Ms. S. Mohapatra, learned Additional Standing Counsel for the Union of India on whom a copy of this OA has already been served, this Original Application is disposed of at this

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admission stage, with liberty to the Applicants to place their grievances individually before their authorities within a period of 15 days hence and on receipt of such grievances, the Respondents/concerned authorities are hereby directed to consider the grievances of the Applicants and pass appropriate orders, within a period of 60 days thereafter in the light of the decisions, if any taken in regard to other Applicants in the light of the decisions under Annexure-4 and communicate the result thereof to the Applicants.

Send copies of this order to the Respondents along with copy of the O.A. and free copies of this order be given to learned counsel for both sides.

MEMBER(ADMN.)